

CENTRAL ADMINISTRATIVE TRIBUNAL: ERNAKULAM BENCH

Date: 20-2-1990

Present

Hon'ble Shri NV Krishnan, Administrative Member

and

Hon'ble Shri N Dharmadan, Judicial Member

DA 103/89

1 CI Varkey  
2 PR Parvathy  
3 R Vasudeva Iyer  
4 A Aravindakshan  
5 MK Sreedharan Nair : Applicants

Vs.

1 Union of India rep. by  
Secretary, Deptt. of Telecommuni-  
cations, New Delhi.  
2 The Director General of  
Telecommunications, Deptt. of  
Telecommunications, New Delhi.  
3 Chief General Manager,  
Telecommunications, Kerala Circle,  
Kerala Circle, Trivandrum.  
4 Telecom District Manager, Ernakulam  
5 Telecom Dist. Engineer, Palghat.  
6 Telecom Dist Engineer, Alleppey.  
7 Telecom Dist Engineer(Phones),  
Trichur.  
8 Telecom District Engineer,  
Kottayam.

: Respondents

M/s K Ramakumar, VR Ramachandran  
Nair and Roy Abraham

: Counsel of Applicants

Mr K Prabhakaran, ACGSC

: Counsel of Respondents

O R D E R

Shri NV Krishnan, Administrative Member.

The applicants have filed this application  
impugning the Annexure-D order dated 3.3.87 of the  
Telcom District Engineer, Palghat, the 5th Respondent,  
by which he circulated the letter dated 4.3.87 of the  
Directorate issued by Respondent-2 abolishing the cadre

of Observation Supervisors. He also impugns Annexure-H circular of Respondent which contains certain clarifications in pursuance of the above decision.

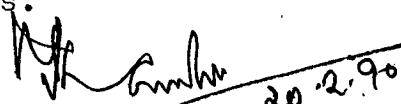
2 When the case came up for hearing to-day

Shri VR Ramachandran Nair, Counsel of Applicant drew  
our attention to para 2.3, the following passage, in the  
Reply Affidavit filed by the Respondents:

"In the meantime the 2nd applicant submitted a representation dated 25.6.87 to the 3rd respondent requesting to allow her to continue in the post of Observation Supervisor until further clarifications are received from the Director General Telecommunications. In consideration of this representation the 3rd respondent has decided to allow all the applicants and other existing officials in the post of Observation Supervisors to continue as before until further instructions. Payment of special allowance of Rs 35/- p.m. admissible for Observation Supervisor with effect from 1.4.87 has also been sanctioned to all existing officials. In accordance with the further clarification issued by the Director General, Telecommunications, New Delhi vide letter No.5-44/84-NCG dated 16.6.88 (Annexure H) the applicants are liable to be deployed for performing supervisory and other operative duties as per administrative exigencies".

3 The counsel of applicant is satisfied with this statement made above by the respondents and at present he has no grievance in the matter. He submits that the application can be disposed of by recording this observations of Respondents.

4 We are of the view that in view of the above submissions made by the Respondents, nothing remains for adjudication at present. Accordingly, the application is disposed after recording the aforesaid observations of Respondents.

  
(N. Dharmadan)  
Judicial Member

20-2-90

  
(NV Krishnan)  
Administrative Member

20-2-90